

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2793
ANSWERED ON:19.03.2007
MINIMUM WAGES
Singh Chaudhary Lal

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

he details of the minimum wages fixed by the Government for skilled and unskilled labour of organized and unorganized sector separately in the country, State-wise?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

Under the Minimum Wages Act, 1948, the rates of Minimum Wages fixed for various scheduled employments by Central and State Governments in their respective jurisdictions are equally applicable to all workers in the organized as well as unorganized sector. A Statement indicating the range of minimum wages for unskilled workers for the Central sphere and States sphere is enclosed.